(d) the number of sportspersons whose cases for grant of pension under the above scheme are still pending with Government with reasons for the pendency of cases?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL) (a) and (b) There is a Scheme of Sports Fund for Pension to Meritorious Sportspersons introduced in July 1994 with the objective of rewarding the meritorious sportspersons for their outstanding achievements with life time assistance in the form of assured monthly pension. Under the Scheme, those sportspersons, who are Indian citizens and have won Gold, Silver or Bronze medals in Olympic Games, World Cup/World Championships in Olympics and Asian Games disciplines, Asian Games, Commonwealth Games and Para-Olympic Games and who have retired from active sports are eligible for the pension. The rates of pension have been revised with effect from 1st July, 2008 and the revised rates of pension are as under:

1.	Medalists at the Olympic Games	Rs. 10000/-p.m.
2.	Gold medalists at the World Cups/World Championships in Olympics and Asian Games disciplines.	Rs.8000/-p.m
3.	Silver and Bronze medalists of the World Cups/World Championships in Olympics and Asian Games disciplines.	Rs. 7000/-p.m.
4.	Gold medalists of the Asian/Commonwealth Games	Rs.7000/-p.m.
5.	Silver and Bronze medalists of Asian/Common Wealth Games	Rs.6000/-p.m.
6.	Gold medalists of Para - Olympic Games	Rs.5000/-p.m.
7.	Silver medalists of Para - Olympic Games	Rs.4000/-p.m.
8.	Bronze medalists of Para - Olympic Games	Rs.3000/-p.m.

- (c) At present, 489 sportspersons are getting pension under the Scheme. The list of sportspersons who are getting pension is given on the website of the Ministry http://yas.nic.in.
- (d) The applications of 33 sportspersons for pension under the Scheme are at present pending. Out of these 33 applications, 29 are pending finalization after completing due verification.

New anti-doping rules

545. SHRI ISHWAR SINGH: SHRIMATI SHOBHANA BHARTIA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether to curb the menace of doping and create a clean and healthy environment for sports in the country, Government has created panels under the new anti-doping rules;

- (b) if so, the details thereof;
- (c) whether several sportspersons have been awarded punishments by the Anti-Doping Disciplinary Panel resulting loss of award;
 - (d) if so, the details thereof; and
- (e) the concrete steps taken by Government to ensure that our sportspersons are not involved in doping?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL) (a) and (b) Yes, Sir. To adopt and implement Anti-Doping Rules of World Anti-Doping Agency (WADA) in sports and for directing collection of samples, management of test results and conduct of hearings, and to educate sports persons about the dangers of doping, the National Anti Doping Agency has been constituted which, in turn, has set-up three panels *viz.* Anti Doping Disciplinary Panel, Anti Doping Appeal Panel and Therapeutic Use Exemption Committee, on 31st December, 2008.

- (c) and (d) The Anti Doping Disciplinary Panel has not yet awarded any sanctions/penalties on sportspersons.
- (e) National Anti Doping Agency (NADA) which is an autonomous body, fully funded by Government of India, has the mandate to take all measures in conjunction with sports bodies and other stakeholders to rid sports of the menace of doping and create a clean and healthy environment for sports in India. In this regard, Doping Control Handbook and Anti Doping Rules have been prepared by National Anti Doping Agency and circulated to various stakeholders such as National Sports Federations, Universities/Educational Institutions etc. for wide publicity among sportspersons.

National Service Volunteer Scheme

546. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the number of persons in Karnataka who opted for community service under National Service Volunteer Scheme during the last three years ending 31st December, 2008, year-wise;
- (b) whether there is any proposal to increase the present rate of honorarium of Rs. 1000/-per month which is very low taking into consideration the present cost of living in the country; and
 - (c) if so, the proposed revised rate and by when it is to be made effective?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL) (a) The number of persons enrolled in the State of Karnataka under the National Service Volunteers Scheme (NSVS) during the last three years is as under: